



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No.3148/2019
M.A. No.693/2020**

This the 20th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Mukesh Chander
S/o Lt. Sh. Mehar Chand
Age 54 years, Group 'C'
H.no. 59, Gali no. 1, Nai Basti
Bankner, Narela, Delhi- 40. Petitioner

(through Advocate Shri Sagar Saxena)

Versus

1. Delhi Development Authority
Through The Vice Chairman
B-Block, 1st Floor, Vikas Sadan
Barapullah Road, INA Colony
New Delhi – 110023.

2. The Executive Engineer
Northern Division No. 09
Delhi Development Authority
Pitampura, Delhi – 110088. Respondents

(through Advocate Ms. Sriparna Chatterjee)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):



In the present OA, the applicant has challenged the order dated 12.09.2019 and has further sought reinstatement in service under the respondents.

2. During the pendency of the OA, the respondents have filed MA No.693/2020, contending that the applicant has filed the present OA without availing the statutory remedy of appeal and have, therefore, sought dismissal of the OA.

3. In view of aforesaid, learned counsel for the applicant seeks permission to withdraw the OA, with liberty to the applicant to avail statutory remedy of appeal before the competent authority. Permission is granted. The OA stands dismissed as withdrawn, with liberty, in accordance with law. MA also stands disposed of, accordingly.

(R. N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

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